HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH

N O T I C E
(Partial Modification w.e.f. 12.10.2026)

I

In supersession of the partial modification to the judicial assignment at the Nagpur Bench, which would come into effect from 12.10.2026 (published on 09.10.2026), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following :

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri. Justice **SHIVKUMAR DIGE** **AND** The Hon'ble Shri Justice **ROHIT W. JOSHI** [Division Bench – 2]	For admission, hearing, order matters and applications therein : **(A) Criminal Appeals against Conviction.** **(B) Criminal Appeals against Acquittal.**
2	The Hon'ble Shri. Justice **ANIL L. PANSARE** **AND** The Hon'ble Ms Justice **NIVEDITA P. MEHTA** [Division Bench - 3]	For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions relating to Service Matters pertaining to MEPS Act and local authorities viz. Zilla Parishad, Municipal Council and Municipal Corporation etc. (B) Contempt Appeals. (C) First Appeals. (D) Letter Patent Appeals. (E) Other civil work of the Division Bench up to the year 2021. (F) All Writ Petitions, Appeals, Applications and Reference relating to Direct Tax, Indirect Taxes and Customs.

3	The Hon'ble Justice **URMILA JOSHI-PHALKE** AND The Hon'ble Shri Justice **RAJ DAMODAR WAKODE** [Division Bench - 4]	For admission, hearing, order matters and applications therein : (A) All Civil Writ Petitions pertaining to caste scrutiny committee cases. (B) All Criminal Writ Petitions. (C) All Criminal work pertaining to Division Bench not assigned to any other Court. (D) Family Court Appeals. (E) All Writ Petitions pertaining to Service Matters except assigned to Division Bench No.3.
4	The Hon'ble Shri Justice **PRAVIN S. PATIL** [Single Bench – 4]	For admission, hearing, order matters and applications therein : (A) First Appeals including MACP from the year 2020 onward. (B) Civil Writ Petition up to the year 2021

NOTE

(1) Out of the Criminal Appeals against Conviction and Criminal Appeals against Acquittal listed between 10.08.2026 and 11.10.2026 before the Division Bench presided over by the **Hon'ble Justice Urmila Joshi-Phalke** and considered to be substantially heard / part heard by the said bench, will be taken up by the same bench as per directions of the said bench.

II

In supersession of the partial modification to the Standing Order at the Nagpur Bench, which would come into effect from 12.10.2026 (published on 09.10.2026), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following :

1) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Anil. S. Kilor** is allowed before the Division Bench headed by the **Hon'ble Justice Urmila Joshi-Phalke** and vice versa.

2) The urgent mentioning and placing of matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Shivkumar Dige** is allowed before the Division Bench headed by **Hon'ble Shri. Justice Anil L. Pansare** and vice versa.

Dated this 10th day of October 2026

By Order

Sd/-
(A. H. Laddhad)
Prothonotary & Sr. Master,
High Court, O.S. Bombay

Sd/-
(Dr. M. S. Deshpande)
Registrar (Judl-I),
High Court, A.S., Bombay